

**Cattle Trespass (Central Provinces And Berar Amendment)
Act, 1937**

22 of 1937

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An Act further of amend the Cattle-trespass Act, 1871. Preamble-
Whereas it is expedient further to amend the Cattle-trespass Act
1871, in its application to the Central Provinces and Berar in the
manner hereinafter appearing; It is hereby enacted as follows:- 1.
'Extended to the Union territory of Delhi vide Government of India,
Notification the No. S.R.O. 77 date 23rd may, 1950 published in
Gaz. of India, Pt. II Sec. 3, dated 3rd June, 1950.

1. Short Title :-

This Act may be called the Cattle-trespass Central Provinces and
Berar (Amendment) Act, 1937.

2. Amendment To Section 14 (Act I Of 1871) :-

After the proviso to section 14 of the Cattle trespass Act, 1871, the
following proviso shall be added, namely :-

"Provided further that the Magistrate of the District may sell asses
and infirm cattle, at any time, after the expiry of seven days from
the date of their being impounded, without the issue of a notice
and proclamation."